NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 05/59/2015 **CA. NO**.

PRESENT: SMT. INA MALHOTRA

Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2016

NAME OF THE COMPANY: Mrs. Saroj Gupta V/s. Eicher Motors Ltd.

SECTION OF THE COMPANIES ACT: 58/59

Sanjay Advocate Representation SIGNATURE

L. Sanjay Advocate Representation SIGNATURE

Output

Another Mayer

Neeraj Mayer

ORDER

None is present on behalf of the respondents.

- 2. Ld. Counsel for the petitioner submits that he had filed the rejoinder on 04.12.2015. In support of his submissions, he has placed the photocopy of the diary receipt. In view of the same, he prays that the cost of Rs.10,000/- imposed on him on the last date of hearing be recalled.
- 3. I find merit in the submissions made by the Ld. Counsel for the petitioner. Accordingly, the cost of Rs.10,000/- imposed on him in the order dated 19.08.2015 is hereby recalled.

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4. Bench Officer is directed to ensure the rejoinder is placed on record.

5. As none is present on behalf of the respondents, the matter is adjourned to 08.11.2016.

(Ina Malhotra) Member Judicial